GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1318 ANSWERED ON:12.12.2013 RURAL DEVELOPMENT SCHEMES

Jaiswal Shri Gorakh Prasad ;Nagar Shri Surendra Singh;Rajbhar Shri Ramashankar;Rane Dr. Nilesh Narayan;Sinh Dr. Sanjay;Yadav Shri M. Anjan Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of various rural development schemes undertaken by the Government in rural areas of the country;
- (b) the criteria for allocation of central funds to various States under rural development schemes including Pradhan Mantri Gram Sadak Yojana (PMGSY) and Indira Awas Yojana (IAY);
- (c) the details of the funds allocated, released and utilised under each scheme during the last three years and the current year, State/year-wise;
- (d) whether the Government has made any assessment of the achievement in implementation of the schemes;
- (e) if so, the details thereof;
- (f) whether misuse of funds for these schemes have come to the notice of the Government; and
- (g) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) Ministry of Rural Development is implementing through State Governments and UT Administrations a number of schemes/ programmes namely Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), National Rural Livelihood Mission (NRLM) for wage and self employment, Pradhan Mantri Gram Sadak Yojana (PMGSY) for rural connectivity, Indira Awaas Yojana (IAY) for houses to rural poor, Integrated Watershed Management Programmes (WMP) for area development and National Social Assistance Programme (NSAP) for pension/assistance.
- (b) The scheme wise criteria for allocation of central funds to various States are as under.

MGNREGA: It is a demand-driven scheme, no allocation is made under MGNREGA Statewise. Funds are released to States as per their requirement which is assessed on the basis of advance projection of labour demand.

IAY: Allocation is made to the States/UTs broadly on the basis of 75% weightage to housing shortage in rural areas as per the latest census data and 25% weightage to the number of people below poverty line (BPL).

PMGSY: The projects in the States are sanctioned as per proposals sent by the States and as per PMGSY guidelines. The funds for these sanctioned projects are allocated/released as per PMGSY Guidelines keeping in view the pace of implementation, level of spending and the unspent balance available with the States.

NRLM: The allocation is based on the poverty ratio in the case of all States except Jammu & Kashmir where the actual requirement of funds to cover 2/3rd of the rural households over a period of five years is provided. NRLM also has a component of interest subvention to SHGs. In the case of 150 identified districts, the interest subvention is provided as per actual requirement. The subvention in the case of these 150 districts it to keep the interest rate on bank loans at 7% per annum and an additional subvention of 4% in cases of prompt repayment. As regards other districts, the allocation of interest subvention is based on 50% weightage to poverty ratio and 50% to the loan outstanding of SHGs.

IWMP: No State-wise allocation of Central Funds is made by the Ministry.

NSAP: It is a social security scheme and funds are released as Additional Central Assistance (ACA) by Ministry of Finance to States and by Ministry of Home Affairs to Union Territories.

(c) The details of the funds allocated, released and utilised (wherever applicable) under the schemes, State-wise during the last three years and the current year is at Annexure.

- (d) & (e) Yes Madam, the assessment of the achievements is made using various monitoring tools and evaluation studies. The monitoring tools are Performance Review Committee (PRC), Result Framework Document (RFD), National Level Monitor (NLM) etc. Evaluation and Concurrent Evaluation of the programmes are made in regular intervals. A Concurrent Evaluation office is notified to assess the performance utilizing services of a network of reputed agencies.
- (f) & (g) Yes, Madam. The Ministry of Rural Development has received complaints regarding misappropriation/diversion of funds, delay in completion of projects and non-compliance of programme guidelines from different parts of the country. Since the responsibility of implementation of schemes/programmes is vested with the State Government/UT Administrations, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation as per rule.